

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 575
TO BE ANSWERED ON 20.07.2016**

COMPENSATION TO ACCIDENT VICTIMS

† 575. SHRI GOPAL SHETTY:

Will the Minister of RAILWAYS be pleased to state:

- (a) the number of cases pending as on date in different railway claims tribunals with regard to grant of compensation to the people who fell victims of train accidents along with the amount given to them as compensation;**
- (b) the date since when such cases are pending;**
- (c) the reasons for delay in the disposal thereof;**
- (d) the average time taken in the settlement of such cases; and**
- (e) the time by which such pending cases are likely to be disposed of?**

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMUNICATIONS AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

(SHRI MANOJ SINHA)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 575 BY SHRI GOPAL SHETTY TO BE ANSWERED IN LOK SABHA ON 20.07.2016 REGARDING COMPENSATION TO ACCIDENT VICTIMS

(a): The number of accident cases pending as on 01.07.2016 in different Railway Claims Tribunals (RCT) with regard to grant of compensation to the people who fell victims of train accidents is 142. Compensation will be paid on these pending cases after they are decided/decreed in the RCT.

(b): The pendency period of train accident cases as on 01.07.2016 is as under:

S.No	Bench	Less than one year old		1 year old		2 year old		3 year old		4 year old		5 year old & above		Total		
		Death	Injury	Death	Injury	Death	Injury	Death	Injury	Death	Injury	Death	Injury	Death	Injury	Accident Cases
1	Delhi	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
2	Chandigarh	0	0	0	0	0	1	1	2	0	0	0	0	1	3	4
3	Lucknow	5	2	8	3	4	5	1	3	13	2	12	2	43	17	60
4	Gorakhpur	2	1	4	3	7	10	0	0	0	1	4	0	17	15	32
5	Ghaziabad	4	1	0	0	0	1	0	0	1	0	0	0	5	2	7
6	Kolkata	0	0	1	1	0	0	1	0	0	2	1	1	3	4	7
7	Bhubaneshwar	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
8	Guwahati	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9	Patna	0	0	0	0	0	1	0	2	0	0	0	0	0	3	3
10	Ranchi	1	0	0	0	0	0	0	0	0	0	0	3	1	3	4
11	Mumbai	0	1	0	1	0	0	0	0	0	0	0	0	0	2	2
12	Ahmedabad	0	0	1	0	0	0	0	0	0	0	0	0	1	0	1
13	Bhopal	3	1	0	0	0	0	0	0	0	0	0	0	3	1	4
14	Jaipur	0	1	0	1	0	0	0	0	0	0	0	0	0	2	2
15	Nagpur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16	Chennai	0	1	0	0	0	0	0	0	0	0	0	0	0	1	1
17	Bangalore	2	0	1	2	1	0	1	0	0	0	0	0	5	2	7
18	Secunderabad	1	1	0	0	3	0	0	0	0	0	1	0	5	1	6
19	Ernakulam	0	2	0	0	0	0	0	0	0	0	0	0	0	2	2
Total		18	11	15	11	15	18	4	7	14	5	18	6	84	58	142

(c): Settlement of claim cases in RCT is a judicial process which involves different stages, like filing of cases, filing of written statement, filing of evidences, cross examination of witnesses/parties and the arguments. This is a lengthy process and takes time.

(d): Average time taken in the settlement of claim cases pertaining to train accident cases for the last four years, i.e. from 2012-13 to 2015-16, is as under:

S.No.	Bench	Total Disposal	Average Time (in Days)
1	Delhi	09	314
2	Chandigarh	11	511
3	Lucknow	152	1077
4	Gorakhpur	48	910
5	Ghaziabad	09	263
6	Kolkata	207	310
7	Bhubaneshwar	02	931
8	Guwahati	00	0
9	Patna	15	1617
10	Ranchi	07	1914
11	Mumbai	89	398
12	Ahmedabad	03	1896
13	Bhopal	45	701
14	Jaipur	22	1070
15	Nagpur	04	439
16	Chennai	59	94
17	Bangalore	52	572
18	Secunderabad	12	168
19	Ernakulam	15	194
Total		762	605

(e): It is not possible to indicate any time frame for disposal of pending claim cases which is a judicial process. However, if a case is completed in all respects, it is disposed off expeditiously. Circuit Benches are also arranged by Hon'ble Chairman of RCT in the Benches where posts of Members are vacant and pendency of claim cases is high, by deputing Members from other Benches.